



सत्यमेव जयते

भारतीय दूरसंचार विनियामक प्राधिकरण  
TELECOM REGULATORY AUTHORITY OF INDIA  
भारत सरकार / Government of India



No.103-2/2018-NSL-II

Date: 27<sup>th</sup> December, 2018

**To**  
**The Secretary,**  
Department of Telecommunications,  
Ministry of Communications,  
Sanchar Bhawan, Ashoka Road,  
New Delhi – 110 001

**Subject: Recommendations on Methodology for levy of Spectrum Charges for provision of Satellite based Services using Gateway installed in India under 'sui-generis' category – regarding.**


The Department of Telecommunications (DoT), through its letter No. J-14044/03/2015-SAT dated 13<sup>th</sup> August 2018, informed that based on the TRAI recommendations dated 12<sup>th</sup> May 2014 on 'Provisioning of INMARSAT/Satellite Phone Services', M/s BSNL has been granted a service license dated 25<sup>th</sup> August 2014 for 'Provision and Operation of Satellite based services using gateway installed in India' under "Sui-generis" category by DoT. It has also been mentioned that the TRAI recommendations were silent on the issue of spectrum charges for provision of services under 'Sui-Generis' category of license. Further, service license mentions that spectrum related charges are payable as per applicable charging orders. Accordingly, WPC wing continued to levy the annual spectrum charges for the Gateway and user terminals as per the charging orders in force (that is on formula basis and is proportional to number of terminals and frequency bandwidth used by them). M/s BSNL has been requesting DoT to change the present methodology of spectrum charging from formula based to Adjusted Gross Revenue (AGR) based for provision of this service in line with the commercial VSAT service. DoT has, therefore, requested TRAI to provide its recommendations on the method of levy of annual spectrum charges, as per the provision under section 11(1) of TRAI Act 1997 as amended.

2. In this regard, a Consultation Paper (CP) on "Methodology for levy of Spectrum Charges for provision of Satellite based Services using Gateway installed in India under 'sui-generis' category" was issued on 10<sup>th</sup> October 2018. Comments were received from 9 stakeholders. An Open House Discussion (OHD) was conducted on 26<sup>th</sup> November 2018 in New Delhi.

3. Based on the comments/inputs received from the stakeholders and on its own analysis, TRAI has finalized its Recommendations on Methodology for levy of Spectrum Charges for provision of Satellite based Services using Gateway installed in India under 'sui-generis' category. The same is enclosed herewith.

4. In keeping with the practice, a copy of this letter, along with the recommendations, is being placed on the website of TRAI (www.trai.gov.in).

Encl: As above

  
(S.K. Gupta)  
Secretary, TRAI  
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